ITEM NO.4 COURT NO.1 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition (Civil) No.314/2022

SOFTWARE FREEDOM LAW CENTER, INDIA

Petitioner(s)

VERSUS

STATE OF ARUNACHAL PRADESH & ORS.

Respondent(s)

(IA No.119266/2022 - FOR APPROPRIATE ORDERS/DIRECTIONS; IA No.119267/2022 - FOR INTERVENTION/IMPLEADMENT; and, IA No.65761/2022 - FOR STAY)

Date: 09-09-2022 This matter was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Vrinda Grover, Adv.

Mr. Prasanna S., AOR

Mr. Prasanth Sugathan, Adv.

Ms. Soutik Banerjee, Adv.

Ms. Swati Arya, Adv.

Mr. Yuvraj Singh Rathore, Adv.

Ms. Radhika Jhalani, Adv.

Mr. Arjun D'Souza, Adv.

Ms. Mythili, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On oral prayer made by Ms. Vrinda Grover, learned counsel appearing for the petitioner, the Ministry of Communications through its Secretary, Government of India, is impleaded as respondent no.5 in the instant proceedings.

Cause title be amended accordingly.

At this stage, we issue notice only to respondent no.5 calling upon said respondent to put in an affidavit in response indicating whether there is any Standard Protocol with respect to the grievance raised by the petitioner and, if so, to what extent and how said Protocol is adhered to and implemented.

Let the response be filed within three weeks from today.

Rejoinder, if any, be filed within a week thereafter.

List the matter for further consideration on 14.10.2022.

(MUKESH NASA) AR-cum-PS (VIRENDER SINGH) BRANCH OFFICER